

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

Petition No.15/2006

In the matter of

Seeking direction to Grid Corporation of Orissa Ltd., not to charge trading margin exceeding 4 paise/kWh, notified by the Commission.

And in the matter of

Shri Gajendra Haldea

..Petitioner

Vs

Grid Corporation of Orissa Ltd, Bhubaneshwar

..Respondent

The following were present:

1. Shri R.K.Mehta, Advocate, GRIDCO
2. Shri Pardeep Dahiya, Advocate, HPGCL
3. Shri Shaiwal Srivastava, Advocate, MSEDCL

**ORDER
(DATE OF HEARING: 28.12.2006)**

The proceedings are being taken pursuant to the judgment of the Appellate Tribunal for Electricity dated 16.11.2006 in Appeal No. 81 of 2006 (Gajendra Haldea Vs Grid Corporation of Orissa Ltd and others).

2. Heard Shri Mehta, Advocate for GRIDCO and Shri Pardeep Dahiya, Advocate for HPGCL.

3. Shri Pardeep Dahiya, Advocate for HPGCL has submitted that HPGCL is an interested party in these proceeding in view of para 69 of the said judgment dated 16.11.2006 and therefore, should be given an opportunity of hearing.

4. Shri Mehta, learned counsel has informed that the operation of the judgment dated 16.11.2006 passed by the Appellate Tribunal has been stayed by the Hon`ble Supreme Court of India by its order dated 15.12.2006 in Civil Appeal No. 5722/2006 (Grid Corporation of Orissa Limited Vs. Gajendra Haldea & others) and the appeal is presently listed for hearing on 8.1.2007.

5. In view of this, we direct that the present proceedings be held in abeyance till a decision by the Hon`ble Supreme Court in the pending appeal.

Sd/-
(A.H. JUNG)
MEMBER

sd/-
(BHANU BHUSHAN)
MEMBER

sd/-
(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 28th December, 2006